

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3030/2021

(Arising out of impugned final judgment and order dated 11-11-2020 in CRLA No. 1247/2000 passed by the High Court Of Judicature At Allahabad)

MANOJ KUMAR PANDEY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

WITH

SLP(Crl) No. 4464/2021 (II)

Date : 04-03-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Vimlesh Kumar Shukla, Sr. Adv.
Mr. Anil Kumar Sinha, Adv.
Mrs. Rachna Gupta, AOR

Mr. Mohit D. Ram, AOR
Mr. Chander Bhan Bansal, Adv.
Mr. Gurpreet Singh, Adv.
Mr. Bakul Jain, Adv.
Mr. Jatin S. Sethi, Adv.

For Respondent(s) Mr. Vimlesh Kumar Shukla, Sr. Adv.
Mrs. Rachna Gupta, AOR

Mr. Bhuwan Raj, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List these matters on 08.05.2024.

In the meantime, original record be called for.

(NEETA SAPRA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)